

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

DATE : 01.08.2018

Misc. Application No. 221 of 2018
In
Appeal Lodging No. 230 of 2018

1. Shree Sai Spaces Creations Ltd.
Malu Trade Centre, CDC – 25,
Spine Road, Chikhali, Chinchwad,
Pune – 411 019.
2. Suresh L. Shrivastav
3. Laxmi L. Shrivastav
4. Ritesh L. Shrivastav
5. Vivek L. Shrivastav

Sai Villa Bungalow, CDC – 50,
Vir Sawarkar Road, Purna Nagara,
Behind H. P. Petrol Pump,
Chinchwad, Pune – 411 019.

..... Applicants
(Org. Appellants)

Versus

Securities and Exchange Board of India
SEBI Bhavan, C-4A, G-Block,
Bandra Kurla Complex,
Bandra (E), Mumbai – 400 051.

... Respondent
(Org. Respondent)

Mr. Jitendra Sharda, Advocate with Mr. Amit B. Dey, Advocate i/b
Mindspright Legal for the Applicants.

None for the Respondent.

CORAM : Dr. C. K. G. Nair, Member

Per : Dr. C. K. G. Nair (Oral)

1. Not on board. Mentioned today by the learned counsel for the applicants.

2. This misc. application has been filed by the applicants seeking restoration of the appeal rejected by the registry on account of deficiencies in documentation. It is the submission of the counsel for the appellant Shri

Jitendra Sharda that it took some time to collect the documents since some of these documents had to be obtained from SEBI.

3. For the reasons given by the counsel for the appellant, appeal is restored with no order as to costs.

Sd/-
Dr. C. K. G. Nair
Member

01.08.2018
Prepared & Compared by
PTM